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SLP(C)No. 15193 OF 2001

ITEM No.2

Court No.9

SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.15193/2001

(From the judgement and order dated 17/04/2001 in WP 1818/01
of The HIGH COURT OF BOMBAY)

MANGESH JAYWANT TATNIS

Petitioner (s)

VERSUS

MINOO R. MISTRY (D) BY LRS. & ORS.

Respondent (s)

(With prayer for interim relief)
(For final disposal)

Date : 30/04/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr. Ranjit Kumar, Sr.Adv.
Mr. Rajendra Pai,Adv.
Mr. AP. Mayew,Adv.
Mr.C.K. Sasi,Adv.

For Respondent (s) Mr. P.H. Parekh,Adv.
Mr. Rohit Alex,Adv.

UPON hearing counsel the Court made the following
O R D E R

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.SP2

Having heard the learned counsel for the parties at
length, we are satisfied that no case is made out for the
grant of special leave to appeal. The leave is refused.
The petition is dismissed.

.SP1

(Neena Verma)
Court Master

(Radha Rani Bhatia)
Court Master